

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
30-04-2024 AT 10:30 AM**

**CP(IB) No.679/7/HDB/2018
AND
IA (IBC) 433 & 827/2024 in CP(IB) No.679/7/HDB/2018
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

IDBI Bank Ltd

...Financial Creditor

AND

Neueon Towers Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 433/2024

Learned Counsel Mr DVAS Ravi Prasad, for respondent present physically.
Mr Madhurai Sundaram Sankar, Resolution Professional present physically.
Learned Counsel Mr DVAS Ravi Prasad, for respondent present and stated that he had filed Vakalat for respondent. Counter filed. At request for filing rejoinder 10 days' time granted. For hearing, matter adjourned to 11.06.2024.

IA (IBC) 827/2024

Mr Madhurai Sundaram Sankar, Resolution Professional present physically.
This is an application seeking for extension of CIRP period by 45 days on the ground that two resolution plans are under active consideration and the CIRP period since expired on 19.04.2024 unless extension is granted it will not be possible for the COC to consider the resolution plans. Therefore, in the interest of the insolvency resolution of the Corporate Debtor extension of CIRP period by 45 days is sought. Satisfied with the reasons. Hence, CIRP period is extended by 45 days effective from 20.04.2024 with a direction to the Resolution Professional to complete the process within the extended time.
Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)